## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## RAJYA SABHA UNSTARRED QUESTION NO. 3235

TO BE ANSWERED ON THE 24<sup>TH</sup> MARCH, 2021/ CHAITRA 3, 1943 (SAKA)

**CIVILIAN DEATHS IN JAMMU AND KASHMIR** 

3235. SHRI SANJAY SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the reasons for continued civilian deaths in Jammu and Kashmir after the abrogation of Article 370;
- (b) whether Government has offered compensation to the families of the civilians killed/injured in cross-fires between armed forces and militants in Jammu and Kashmir;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

**ANSWER** 

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

(a): There has been no civilian death in Law & Order incidents in J&K after abrogation of Article 370. However, due to terrorist violence supported from across the border, terrorists deliberately target civilians to put pressure on security forces. Despite the attempts of terrorists, the number of civilian deaths in terrorist violence and cross firing has decreased post abrogation of Article 370. The details of such civilian deaths in J&K in the year 2019,

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Civilian deaths in	2019	2020	2021 (upto15 <sup>th</sup> March)
Cross firing	18	22	0 (upto 28.02.2021)
Terrorist violence	39	37	2

(b) to (d): The Next of Kins (NoKs) of the civilians killed in the militancy related incidents, including incidents of cross firing between armed forces and terrorists, are paid an ex-gratia of Rs. 1 lakh. Further, the family members of the deceased civilian have an option either to choose for appointment in government service or Rs. 4 lakhs as cash compensation in lieu of the government service.

In respect of the persons who sustain injuries in such incidents, an ex-gratia as per the following scale is provided:

- 1. Rs. 0.75 lakh for permanent Disability
- 2. Rs. 0.05 Lakh for serious injury (Hospitalization more than 24 hours)
- 3. Rs.0.01 lakh for injury (Hospitalization less than 24 hours)
- 4. Rs.500 for minor injuries

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In addition, under the MHA Scheme titled "Central Scheme for Assistance to Civilian Victims/Family of Victims of Terrorist/ Communal/LWE Violence and Cross Border Firing and Mine/IED Blast on Indian Territory", a financial assistance of Rs. 5.00 lakhs is given to the family members in the event of death or permanent incapacitation of the victim as a result of terrorist, communal or LWE violence, cross border firing and mine/IED blasts on Indian Territory.

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